

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:3738  
ANSWERED ON:02.12.2010  
CORRUPTION CASES IN PUBLIC SECTOR OIL DEPOT  
Verma Shri Sajjan Singh

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the cases pertaining to corruption prevailing in the public sector oil depot particularly in Mangliya oil depot of Madhya Pradesh has come into the notice of the Government;
- (b) if so, whether an FIR was lodged with police station regarding adulteration of diesel and petrol with kerosene oil in this depot;
- (c) if so, the action taken by the Government against the guilty persons; and
- (d) the concrete measures taken by the Government to check corruptions in the depot of this public sector oil company?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

- (a) to (c): Oil Marketing Companies (OMCs) have reported that there has not been any established cases of adulteration of diesel and petrol with kerosene oil at their oil depots in the country including Mangliya Depot of Madhya Pradesh. Hence, no FIR was lodged with police station regarding adulteration of diesel and petrol with Kerosene oil in these depots.
- (d): OMCs have all the required systems in place at their Depots and Terminals so as to ensure that only right quality product is delivered to the public through their dealers. Mangliya Depot in particular, is fully automated depot with efficient system and procedure in place. These systems ensure that there is no scope for tempering with the quality of the product handled by the depot.